

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal no. 252 of 2014 &
IA no. 426 of 2014**

Dated : 5th December, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of :

**Maharashtra State Electricity Distribution Co. Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulator Commission & Ors. ... Respondent(s)**

**Counsel for the Appellant (s): Mr. G. Saikumr
Mr. Samir Malik**

**Counsel for the Respondent(s): Mr. Anand K. Ganesan and
Ms. Mandakini for R-2
Mr. Buddy A. Ranganadhan**

ORDER

The Learned Counsel for the Appellant requests that the same impugned order has been challenged in Appeal no. 288 of 2014 which has been admitted in Court – I. The Registry is directed to tag this Appeal with Appeal no. 288 of 2014 coming up for hearing on 14.01.2015 in Court – I.

The Learned Counsel for the Respondent seeks some time to file the reply. Accordingly, he is directed to file the reply on or before 02.01.2014 after serving copy on the other side.

Registry is directed to post the matter for hearing along with Appeal no. 288 of 2014 on **14.01.2015**.

**(Justice Surendra Kumar)
Judicial Member
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**(Rakesh Nath)
Technical Member**